

National Company Law Tribunal

Allahabad Bench

CP NO. 150/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE COMPANY: Hazi Mangal Shuklas & ors vs. Prism Industrial Complex Ltd. ors
SECTION OF THE COMPANIES ACT/I & B CODE: 71(10) of the Companies Act of 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	Rahul Chaudhary	Adv	Pet -	Rahul
2.				

CP NO.150/ALD/2017

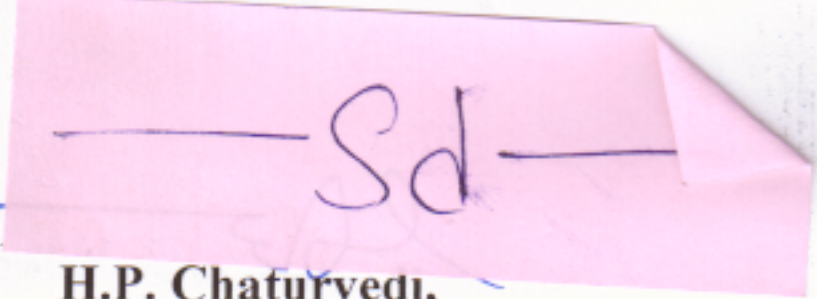
Sh. Rahul Chaudhary, Advocate for the applicant-petitioner. The present application/petition is filed as a fresh case under Section 71(10) of the Companies Act, 2013 for seeking a direction from this Court to be issued to the respondent company to make payment of their dues under the fixed deposits/assured returned of debenture held by the applicant.

Therefore, the registry is directed to issue a formal notice to the respondent company.

The matter to be listed on 29th November, 2017.

Dated:15.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)